

श्री शारदानन्द : अध्यक्ष महोदय, इन्होंने कोई ढांचा इस प्रकार का बनाया है कि उसको लेने के बाद किम प्रकार से उसको चलायेंगे ? क्या उसका कोआपरेटिव आधार रहेगा ? हमने मांग की है कि मजदूरों को उसका प्रबन्ध सौंपा जाये, उसके सम्बन्ध में कुछ नहीं कहा ।

श्री फखरुद्दीन अली अहमद : इस सम्बन्ध में हमने कोई राय नहीं दी । लोगल काम्प्यूटिस का जो सवाल उठाया था, उसके बारे में हमने जो एटार्नी जनरल की राय ली वह उनको भेज रहे हैं ।

12-40 hrs.

RE: SITUATION IN DELHI UNIVERSITY

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मैं आपकी इजाजत से एक सवाल उठा रहा हूँ । दिल्ली विश्वविद्यालय के तीन लड़के—श्री विकास देशपाण्डे, विजय स्नेही और नरेन्द्र शर्मा—सात दिनों से भूख हड़ताल पर हैं । इनके मुद्दे ये हैं—एक—विश्वविद्यालय में 21 लड़कों को सस्पेंड किया गया है, दूसरा—श्री राज-कुमार जैन ने, जो कि विश्वविद्यालय के विद्यार्थी हैं, अपने इतिहास के पर्चे का उत्तर हिन्दुस्तानी में लिखा है, इसलिये उनका नतीजा नहीं निकाला गया है, तीसरे—ला-फैकल्टी में में 200 स्थानों को घटाया गया है, जिसके कारण विद्यार्थियों को भरती होने के लिये स्थान नहीं मिल रहा है, इस तरह से उनके चार-पांच मुद्दे हैं । इन सब मुद्दों को लेकर विद्यार्थी वहाँ आन्दोलन कर रहे हैं, सात दिन से भूख हड़ताल चल रही है । मैं आपसे निवेदन करूंगा कि आप भक्त दर्शन जी और होम मिनिस्टर साहब को आदेश दें कि वे इसके बारे में शाम तक, हाउस उठने के पहले, बयान दें । यह बहुत महत्वपूर्ण सवाल है, मैं चाहता हूँ कि सरकार उनकी मांगों को मान ले ताकि ये

लड़के अपनी भूख हड़ताल वापस ले सकें ।

DR. RAM SUBHAG SINGH (Buxar) : Sir, it is an important point. I support the hon. Member. I request that the Minister must make a statement on it.

श्री कंचर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैं भी इसका समर्थन करता हूँ । वहाँ पर ला-फैकल्टी बन्द हो गई है ।

श्री रवि राय : 200 स्थान घट गये हैं, विद्यार्थियों को भरती होने के लिये स्थान नहीं मिल रहा है ।

MR. SPEAKER : I am not going to allow any more thing. He has already spoken on it.

श्री प्रकाशवीर शास्त्री (हापुड़) : दिल्ली विश्वविद्यालय केन्द्रीय विश्वविद्यालय है । हिन्दी माध्यम से परीक्षा में उत्तर देने से अगर किसी को फेल किया जाता है, तो शिक्षा मंत्रालय इस दायित्व को ले ।

12-41 hrs.

PAPERS LAID ON THE TABLE

LAW COMMISSION'S REPORT ON INDIAN POST OFFICE ACT

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMAN-THAIYA) : I beg to lay on the Table a copy of the Thirty-eighth Report of the Law Commission on the Indian Post Office Act, 1898. [Placed in Library. See No. LT—3826/70].

NOTIFICATIONS UNDER FORWARD CONTRACTS (REGULATION) ACT

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH) : I beg to lay on the Table a copy of Notification No. S. O. 1526 (Hindi and English versions) published in Gazette of India dated the 25th April, 1970, issued under Section 6 of the Forward

Contracts (Regulation) Act, 1952. [Placed in Library. See No. LT—3827/70].

CONDUCT OF ELECTIONS (SECOND AMENDMENT)
RULES

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO): I beg to lay on the Table a copy of the Conduct of Elections (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S. O. 2362 in Gazette of India dated the 3rd July, 1970, under subsection (3) of Section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT—3828/70].

SHRI SAMAR GUHA (Contai): Sir, I have to make an observation on a non-controversial subject.

MR. SPEAKER: I am going to place your point before the Business Advisory Committee. There should be a limit to such things. Shri Sanjivayya.

12.42 hrs.

CONTRACT LABOUR (REGULATION
AND ABOLITION) BILL—(Contd.)

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): Sir, yesterday, I was saying....

SHRI SAMAR GUHA (Contai): I wanted to make a submission....**

MR. SPEAKER: Nothing will go on record; this is against my ruling. Another business has been taken up, and the hon. Member is intervening in between.

SHRI D. SANJIVAYYA: Yesterday, I was saying that some hon. Members wanted the limit of 20 should be reduced to 15 or 10. Some other hon. Members brought to the notice of the Government that many pieces of

legislation passed by this House and by the various State legislatures are not properly implemented. Therefore, whenever we think of any legislation, the main objective should be that it should be capable of strict implementation. If we reduce the number from 20 to 10 or 15, the number of establishments will be too many and the whole question will become very unwieldy for implementation.

SHRI NAMBIAR: How?

SHRI D. SANJIVAYYA: Many more establishments will come and then it will become very difficult. However, in the proviso to clause 1 (4) (b), it has been said as follows:

“Provided that the appropriate Government may, after giving not less than two months’ notice of its intention so to do, by notification in the Official Gazette, apply the provisions of this Act to any establishment or contractor employing such number of workmen less than twenty as may be specified in the notification.”

Therefore, there is still authority for the Government to make this Act applicable to those establishments and contractors to employ less than 20 people. (Interruptions.)

With regard to the appointment of Advisory Boards there was some criticism. These Advisory Boards, whether Central or State, will be of a tripartite character. The Joint Committee of Parliament has also rightly suggested that the representatives of the workers should not be less than the representatives of the contractors or the employers. Some Members have suggested that the workers should have a majority. When we say it is not less than the number of representatives of the contractors or establishments, it means it is equal or more. So, there is still a possibility of appointing more workers on the Advisory Boards.

With regard to the appointment of the Chief Labour Commissioner on the Central Advisory Board, there was some objection. The real point is, the Chief Labour Commissioner is in the know of all the establishments, employers, workers, conditions of service, working condi-

** Not recorded.